

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

No. L-1/44/2010-CERC

Dated: 19th August, 2016

To,

The Chief Operating Officer,
Central Transmission Utility,
Power Grid Corporation of India Limited (PGCIL)
Saudamini, Plot-2
Sector-29, Gurgaon-122001

Subject: Submission of Point of Connection (PoC) Charges and Losses Results for 2016-17 (Q3) As per Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 and subsequent amendments thereto – Reg.

Sir,

With reference to subject cited above, it has been observed that during the past two quarters, on account of non-submission of the information relating to “POC Charges and Losses Results” in time, the order notifying the POC Charges for the quarter April-June, 2016 could be issued on 6.5.2016 and for the quarter July-September on 28.7.2016.

2. As per Regulation 16 (1) of the Sharing Regulations, ISTS licensees and owners of deemed inter-State Transmission System whose charges are to be recovered from DICs shall supply to the Implementing Agency with basic network details, YTC computations and any other information required by Implementing Agency to compute the transmission charges for allocation and apportionment 45 days before the commencement of the Application Period.

3. It may please be ensured that all relevant information required by the Implementing Agency is made available to it by 1.9.2016 for the quarter October-December, 2016.

Yours faithfully,

sd/-
(Shubha Sarma)
Secretary